

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 30714/2014

(Arising out of impugned judgment and order dated 04-04-2013 in SA No. 310/2013 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH
DISTRICT MAGISTRATE & ORS.

Petitioner(s)

VERSUS

SHANTI DEVI & ORS.

Respondent(s)

(IA No. 1/2014 - CONDONATION OF DELAY IN FILING)

Date : 16-05-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Ms. Garima Prasad, Sr. A.A.G.
Mr. Pradeep Misra, AOR
Mr. Suraj Singh, Adv.
Mr. Manoj Kumar Sharma, Adv.
Mr. Bhuwan Chand, Adv.

For Respondent(s) Mr. Rameshwar Prasad Goyal, AOR
Mr. Deepak Tyagi, Adv.
Mr. K.k.gautam, Adv.

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated by learned counsel for the petitioners seeking adjournment, the matter stands adjourned by four weeks.

(NITIN TALREJA)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR